

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 09
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd.

.... Petitioner/Applicant

v.

Value Infratech India Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 28.01.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

None

ORDER

IA-439/2022

Quarterly Progress Report, filed by the Liquidator is taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-439/2022 stands **disposed of**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)